

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106 - IA/880(AHM)2024
In
C.P.(IB)/178(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India
v/s
Neetim Kad

.....Applicant

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP :Ms. Aditi Sharma, Proxy Adv for Mr. Atul Sharma, Adv
For the Respondent/PG :Mr. Sahil Rao, Advocate
For the Financial Creditor :Mr. Nisarg Bhardwaj, Advocate

ORDER
(Hybrid Mode)

IA/880(AHM)2024

This is an application filed by the IRP for taking on record the Report under Section 99(1) of the IBC, 2016.

The Personal Guarantor and the Financial Creditor appear and waive notice in the IA and confirm that they have already received the copy of the IA & IRP Report.

Learned counsel for the Personal Guarantor seeks and is granted two weeks time to file reply with an advance copy to the opposite side. Thereafter, rejoinder, if any, be filed within a week.

Meanwhile, notice also be issued to the Corporate Debtor returnable on next date. The applicant is directed to collect the notice from the Registry within three days and serve upon the Corporate Debtor along with copy of this order through Registered Ad Post / Speed-Post, Dasti mode as well as registered email ID of the Corporate Debtor registered with the MCA within seven days

The Corporate Debtor may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 29.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)